

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3242
ANSWERED ON:18.03.2013
VACANT POSTS IN LABOUR COURT
Mahato Shri Narahari;Roy Shri Nripendra Nath

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether many posts of Presiding officers are lying vacant in various Labour Courts, particularly in the backward areas;
- (b)if so, the details thereof as on date, State-wise along with the reasons therefor;
- (c)the dates from which these posts are lying vacant and the details of posts reserved for SCs/STs out of the said vacant posts; and
- (d)the steps taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) to (d): Out of the 22 Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LC) set up by Central Government, only one post of Presiding Officer in the CGIT-cum-LC, Kolkata is lying vacant since 27.2.2012.

The selected incumbents declined to join the post of Presiding Officer in the CGIT- cum-LC, Kolkata. The process of appointment of Presiding Officer was started afresh and is in the final stages of process.

The Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LC) have been set up by the Central Government as per the provisions of the Industrial Disputes Act, 1947 for adjudication of industrial disputes arising in the Central Sphere. The Presiding Officers are appointed as per Sections 7, 7A, 7B and 7C of the Industrial Disputes Act, 1947. A serving judicial officer is appointed on deputation basis and retired judicial officer on re-employment basis. As per Section 7(c) of the Industrial Disputes Act, 1947, they can continue upto the age of 65 years. There is no provision of reservation for Scheduled Castes/Scheduled Tribes for appointment to the post of Presiding Officer in the Act.

The State Governments have their own Labour Courts and Tribunals to adjudicate on disputes arising in the State sphere. Information regarding Labour Courts and Tribunals falling under the State sphere is not maintained centrally.